

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.39/2006.

Tuesday this the ^{24th day of January 2006.}

CORAM:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

A.R.Prakash Babu,
S/o Ex.Gramin Dak Sevak Mail Deliverer,
Anakkal P.O., Residing at :
Ambiyil House,
Anakkal P.O., Kalaketty.

Applicant

(By Advocate Shri P.C. Sebastian)

vs.

1. The Superintendent of Post Offices,
Changanassery Division,
Changanassery.
2. The Asst. Superintendent of Post Offices (HQ),
Alappuzha Division, Alappuzha – 688 012.
3. The Union of India, represented by the
Secretary to Govt. of India,
Ministry of Communications.
Department of Posts, Dak Bhavan,
New Delhi.

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The Application having been heard on 24.1.2006
the Tribunal on the same day delivered the following

ORDER (Oral)

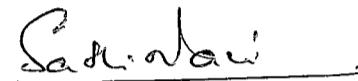
HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant while working as GDS Mail Deliverer at Anakkal Post Office, was placed under put off duty pending disciplinary proceedings. He was awarded a punishment of removal from service vide Annexure A-1 order dated 13.12.2004, against which, he submitted an Appeal to the 1st respondent. The 1st respondent has set aside the punishment order and ordered denovo proceedings by A-2 order dated 31.8.05. The grievance of the applicant is that, no further action has been taken for reinstatement. He has preferred a representation at A-3 on which also no action has been taken. He seeks a disposal of the representation from this Hon'ble Tribunal.

2. In the interests of justice, we direct the 1st respondent to dispose of the representation of the applicant at A-3 in accordance with rules within a period of three weeks from the date of receipt of a copy of this order.
3. O.A. is disposed of at the admission stage itself. There is no order as to costs.

Dated the 24th January, 2006.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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